1	2	3	4	5	6	7	8
22.	Uttarakhand	246.38	145.56	255.00	177.20	318.00	NR
23.	West Bengal	1658.52	1657.52	2173.14	2173.14	3136.41	NR
24.	A and N Islands	226.43	214.53	228.79	228.79	NR	NR
25.	Daman and Diu	50.29	3.42	3.90	4.95	11.24	NR
	TOTAL	54689.85	43376.91	58258.56	50483.11	70240.16	NR

Source: State Plan Approval letters and TSP documents of the State Governments.
NR: Not Reported

Satnami Sect of Chhattisgarh

†1961. DR. BHUSHAN LAL JANGDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Satnamis have been counted under the Scheduled Castes in the census of 2011 as most of them have shown their religion as 'Satnami Sect' in this census in Chhattisgarh;

(b) whether it is a fact that they show themselves as Satnamis in their Caste Census but many Satnamis have shown their religion as 'Christian' by converting themselves; and

(c) whether the people who were living in other States at the time of census by migrating from Chhattisgarh for livelihood, have been included in the census of Chhattisgarh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) The Satnami community is notified along with Chamar as its sub group/section in the SCs (Scheduled Castes) list of Chhattisgarh, Madhya Pradesh and Odisha. In Maharashtra also, they are notified SC, listed along with Bhambi. Accordingly, Satnamis have been counted under the SC category in the Census 2011 as per the notified SCs lists in the above mentioned States including Chhattisgarh.

(b) The persons professing Hinduism, Sikhism and Budhism only are deemed to be members of Scheduled Caste under the Constitution (Scheduled Castes) Order, 1950 and the Constitution (Scheduled Castes) Orders (Amendment) Act, 1990. Therefore, Christian Satnamis have not been counted as SC in any of the Censuses including 2011 Census.

† Original notice of the question was received in Hindi.

(c) No, Sir. Satnamis, who are SC in their States of origin and have migrated to any other States for livelihood during the census period, where Satnamis are not SC, have not been enumerated as SC in their destination States/UTs.

Embezzelement of funds under Swatantrata Sainik Samman Pension

1962. SHRI AAYANUR MANJUNATHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether incidents of misuse/embezzelement of funds under the scheme 'Swatantrata Sainik Samman Pension' have been reported in the country;

(b) if so, the State-wise details thereof and the number of such cases detected including double payments, wrong payments, withdrawal of pension after death during each of the last three years;

(c) whether any inquiry has been conducted in this regard during the said period;

(d) if so, the details of the findings and the action taken against the responsible officers; and

(e) the steps taken by Government to check such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (e) During the course of ongoing verification of pensioners receiving Central freedom fighter pension through various Public Sector Banks, certain irregularities like disbursement of pension to more than 3,000 dead pensioners for many years after their death, payment of wrong amount of pension to many pensioners, disbursement of dependent family pension to ineligible dependants who are not covered under the scheme have come to the notice of the Government. The banks were directed to recover the excess/wrong payment made to the pensioners/dead pensioners and on account of recoveries banks have so far remitted ₹ 45.00 crores to the Central Govt. account. As a corrective measure, revised guidelines for the disbursement of Central Samman pension have been issued. Central Pension Accounting Office (CPAO) of the Ministry of Finance has been asked to keep reimbursement to the banks on account of Central Samman Pension within the budgetary provision. A Pension Disbursement Monitoring Cell has been set up to verify/monitor the disbursement of Central Freedom Fighter Pension by various Public Sector Banks to the eligible pensioners.